

LIR No. 1261/17

Ashok Kumar Vs Mahendra Kabza Factory

11.09.2020

Present: Sh.Santosh Singh, AR for the workman.
Sh.Suraj Prakash, AR for the management.

The matter is fixed for today for payment of the remaining settled amount by the management to the workman.

Today, the Id. ARs for both the parties have jointly requested for adjournment of the matter for 16.09.2020, for payment of the remaining amount.

Accordingly, the matter stands adjourned for 16.09.2020 for the same purpose.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
11.09.2020

LIR No. 53/20
Vishal Mattu Vs M/s BSES Radhani Power Ltd.

11.09.2020

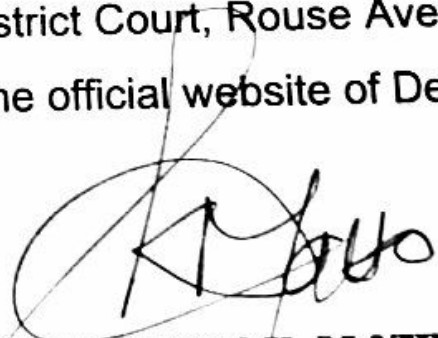
Present: Sh. Ajit Kumar Singh, AR for the workman.

The matter is fixed for today for filing of the statement of claim and letter of authority.

Ld. AR for the workman seeks adjournment for 21.09.2020 for filing the statement of claim and letter of authority.

Accordingly, the matter stands adjourned for filing the statement of claim and letter of authority on 21.09.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
11.09.2020

LIR No. 54/20

Sunil Rathore Vs M/s B.S.E.S Rajdhani Power Ltd.

11.09.2020

Present: Sh. Ajit Kumar Singh, AR for the workman.

The matter is fixed for today for filing of the statement of claim and letter of authority.

Ld. AR for the workman seeks adjournment for 21.09.2020 for filing the statement of claim and letter of authority.

Accordingly, the matter stands adjourned for filing the statement of claim and letter of authority on 21.09.2020.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
11.09.2020

LIR No. 1917/19
Prem Vs Mothers Pride

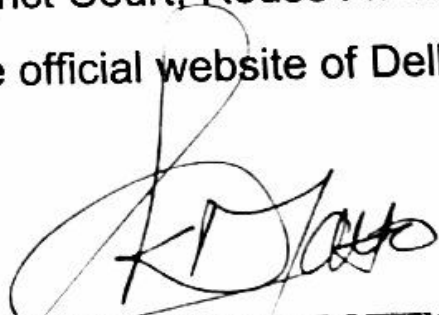
11.09.2020

Present: None for the workwoman.
Sh. Suman Malhotra, AR for the management.

The matter is fixed for today for filing of rejoinder and framing of issues, but today, no one has appeared on behalf of the workwoman through video conference

Accordingly, the matter stands adjourned for filing of rejoinder and framing of issues on 28.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
11.09.2020

LIR No. 1918/19
Seema Vs Mothers Pride

11.09.2020

Present: None for the workwoman.
Sh. Suman Malhotra, AR for the management.

The matter is fixed for today for filing of rejoinder and framing of issues, but today, no one has appeared on behalf of the workwoman through video conference

Accordingly, the matter stands adjourned for filing of rejoinder and framing of issues on 28.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
11.09.2020

LIR No. 1919/19
Kamlesh Vs Mothers Pride

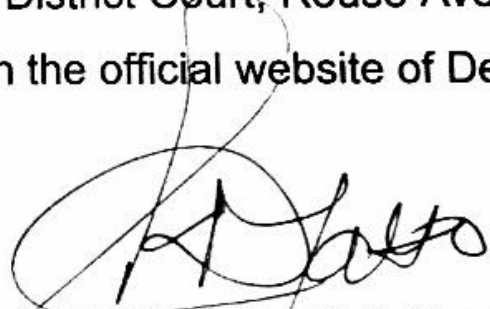
11.09.2020

Present: None for the workwoman.
Sh. Suman Malhotra, AR for the management.

The matter is fixed for today for filing of rejoinder and framing of issues, but today, no one has appeared on behalf of the workwoman through video conference

Accordingly, the matter stands adjourned for filing of rejoinder and framing of issues on 28.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI
11.09.2020

LIR No. 1920/19
Babli Vs Mothers Pride

11.09.2020

Present: None for the workwoman.
Sh. Suman Malhotra, AR for the management.

The matter is fixed for today for filing of rejoinder and framing of issues, but today, no one has appeared on behalf of the workwoman through video conference

Accordingly, the matter stands adjourned for filing of rejoinder and framing of issues on 28.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
11.09.2020

LID No. 116/18

**Vishwanath Pratap Singh Vs Prop. Of Arun Goyal M/s Goyal
Plastic/ Goyal Industries**

11.09.2020

Present: Sh.Santosh Singh, AR for the workman.
None for the management.

The matter is fixed for today for filing of reply of the application, filed by the workman, vide which, the workman has sought direction for the management to produce certain documents and also for evidence of the workman.

Today, no one has appeared on behalf of the management through video conference

The Id. AR for the workman has apprised to the court that he has already supplied the copy of the affidavit to the Id. AR of the management.

Accordingly, the matter stands adjourned for filing reply and consideration on the said application of the workman on **02.02.2021** and evidence of the workman on **20.08.2021**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI

11.09.2020

LID No. 323/18

Suresh Vs Detective Premier Security Service

11.09.2020

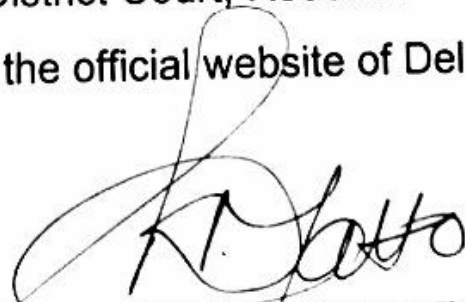
Present: Sh. Ajit Kumar Singh, AR for the workman.
None for the management.
(Management is already exparte)

The matter is fixed for remaining evidence of the workman. The workman has failed to take steps for the service of the witness.

The Id. AR for the workman seeks one more opportunity to take the steps. Same is granted.

Matter stands adjourned for remaining evidence of the workman on **21.07.2021**. Workman is directed to take steps for service of the witness, at least two months prior to the next date of hearing.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
11.09.2020

LID No. 324/18
Basudev Mukharji Vs Detective Premier Security Service

11.09.2020

Present:

Sh. Ajit Kumar Singh, AR for the workman.

None for the management.

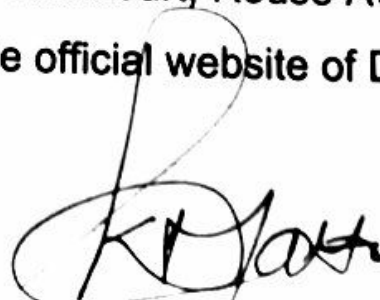
(Management is already exparte)

The matter is fixed for remaining evidence of the workman. The workman has failed to take steps for the service of the witness.

The Id. AR for the workman seeks one more opportunity to take the steps. Same is granted.

Matter stands adjourned for remaining evidence of the workman on **21.07.2021**. Workman is directed to take steps for service of the witness, at least two months prior to the next date of hearing.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
11.09.2020

LIR No. 4439/16

Sh. Krishan Mohan Pandey Vs Metrocolour Industries Pvt Ltd.

11.09.2020

Present: None for the parties.

The matter is fixed for evidence of the management. It was last and final opportunity for the management to conclude its evidence, but today, no one has appeared on behalf of any of the parties through video conference

Accordingly, the matter stands adjourned for evidence of the management on **09.07.2021**. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
11.09.2020

LCA No. 276/16
Sh. R.D. Singh Vs Ms G-4S Secure Solutions India Pvt Ltd.

11.09.2020

Present:

None for the parties.

The matter is fixed for today for talk of settlement, failing which, for evidence of the management.

Today, no one has appeared on behalf of any of the parties through video conference

Accordingly, the matter stands adjourned for talk of settlement on **23.10.2020**, failing which, for evidence of the management on **19.07.2021**.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
11.09.2020

At 10:50 AM.

At this stage, Sh. Gulshan Chawla, AR for the management has appeared on behalf of the management and submitted that his presence may be marked. Accordingly, his presence is being marked and he has been apprised about the next date of hearing.

Put for talk of settlement on **23.10.2020**, failing which, for evidence of the management on **19.07.2021**.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
11.09.2020

LD No. 382/19
Rohtas Vs Bal Sahyog Samatha Committee

11.09.2020

Present:

Workman with Sh. Saurabh Rastogi, AR for the workman.

Sh. Gyaneshwar Narayan on behalf of the management.

The matter is fixed for evidence of the management.

Today, Sh. Gyanesh Narayan has appeared on behalf of the management and submitted that he is no more disirous to represent the management in the present case, and he has already informed to the management regarding the same.

In the interest of justice, court notices are ordered to be issued to the management also through e.mail address, and whatsapps. Workman is directed to file e.mail address, mobile phone number of the management within one week from today and on filing of the same, the notices are also ordered to be issued to the management through email and whatsapps, which are returnable on **28.07.2021**.

Accordingly, the matter stands adjourned for evidence of the management on **28.07.2021**. The witness of the management is directed to be remained present on the next date of hearing.

Ahlmad of this court is directed to send the copy of

contd.



-2-

this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
11.09.2020